

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 10TH DAY OF JANUARY, 2002

Original Application No. 55 of 2001 (U)

CORAM:

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

Nazar Singh, S/o late
Sri sarwan Singh, R/o Qr.
No.T-II-6, G.B.O.Compound,
Dehradun.

... Applicant

(By Adv: Shri Atul mehra)

Versus

1. The Chairman, Departmental Anomaly Committee, Department of Science & technology Technology Bhawan, Mehrauli Road, New Delhi.
2. The Surveyor General of India Survey of India, 17 E.C. Road, Dehradun.
3. Union of India through the Secretary, Science and Technology.

... Respondents

(By Adv: Shri R.C.Joshi)

O R D E R(Oral)

HON.MAJ.GEN.K.K.SRIVASTAVA, A.M

In the present application filed u/s 19 of A.T.Act 1985 the applicant has prayed for suitable directions to the respondents to remove the anomaly in the pay scale of the applicant on account of anomalies in Vth Pay Commission and the applicant should be given either the pay scale of Rs.5500-9000 or that of the Security Supervisor working with the Secretariat Security Force i.e. Rs 6500-10,500.

Heard Shri Atul Mehra learned counsel for the applicant and Shri R.C.Joshi learned counsel for the respondents. The learned counsel for the applicant has submitted that for removal of the anomaly in Vth Pay Commission recommendations the applicant sent a representation on 21.4.1998(Annexure A-4) to Respondent no.2 through

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proper channel. He sent several reminders. The said representation of the applicant was forwarded to the Surveyor General of India, respondent no.2 by Director, Northern Circle office Dehradun on 2.2.1999. The applicant sent reminders on 5.1.99, 24.4.01, 15.6.01 and lastly on 6.12.01. So far no decision has been conveyed to the applicant on his representation.

The applicant is entitled to get a reply to his representation and therefore in the interest of justice respondent no.2 is directed to decide the representation of the applicant by a speaking order within three months from the date a copy of this order is received. learned counsel for the applicant submitted ~~rather~~ that as ^{per his} ~~far~~ as information the issue is to be decided by the Chairman, Departmental Anomaly Committee, Department of Science & Technology, New Delhi, Respondent no.1. If that be so, respondent no.2 will take appropriate action to get it decided within the time specified above. No order as to costs.


MEMBER (A)

Dated: 10.1.2002

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